

which will be developed intensively by pooling the resources in the central, State and private sectors.

**Alleged growing indiscipline among RBI employees**

1925. **SHRI CHOTTEY SINGH YADAV:**

**SHRI RASHEED MASOOD:**

**SHRI RAJESH KUMAR SINGH.**

Will the Minister of FINANCE be pleased to state:

(a) whether there has been growing indiscipline among the Reserve Bank of India employees particularly in class IV employees;

(b) if so, details thereof stating the reasons therefor, and

(c) the measures taken by Government to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT). (a) and (b). There has been some amount of indiscipline among class IV employees of Reserve Bank of India in some offices. The indiscipline became more pronounced when the Class IV employees of the Bank resorted to agitation in the form of go slow, refusal to work overtime, non-cooperation with the management etc., on All India basis, from 1st June, 1981 to 13th July, 1981. During this period they also resorted to illegal strikes on 15th, 25th and 26th June. The agitation started initially at Calcutta over reservation of certain number of posts in different Class IV categories for the children/close relations of existing Class IV employees. Apart from this, the All India Federation of Class IV employees also wanted withdrawal of court injunction obtained by the bank in some centres against holding of demonstrations etc. within the bank's premises and resumption of discussions on certain out-standing issues pertaining to Class IV employees.

(c) Though Reserve Bank of India agreed to hold talks on outstanding issues, it refused to withdraw court injunctions. The bank took a series of measures during the recent agitation including (i) wage cuts for unduly late attendance, prolonged unauthorised absence during office hours and refusal to carry-out the directions of supervising officials, (ii) deployment of Home-Guards/outside labour in some offices to attend to essential items of work, (iii) filing of complaints with police for criminal trespass, intimidation/gherao of officials and obstructions of work, (iv) institution of contempt of court proceedings against such of the employees who violated the injunction orders in different offices, (v) dismissal of employees charged with various acts of misconduct and (vi) derecognition of the All India Reserve Bank Workers Federation and its affiliated units at some centres.

As a result of the various steps taken by the bank, the agitation was unconditionally withdrawn from 13th July, 1981.

**Report of Fazal Committee on Public Undertakings**

1926 **SHRI MADHAVRAC SCINDIA:** Will the Minister of FINANCE be pleased to state,

(a) whether the action Committee on Public Undertakings headed by Mr. Fazal, set up in August, 1980 to suggest ways and means for improving the performance of the core sector industries has submitted any report; and

(b) if so, the details thereof and if not, the progress made by the Committee and when a report is expected?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA). (a) and (b). The Expert Committee on Public Enterprises headed by Member (Industry) Planning Commission has so far submitted three reports to the Government—one on the Coal sector covering